

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 143 of 2011 &
I.A. No. 224 of 2011

Dated : 27th September, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Vegan Inc.Appellant (s)
Versus

Maharashtra Electricity Regulation Comm. & Ors. ... Respondent (s)

Counsel for the Appellant (s) : Mr. S. B.Upadhyay, Sr. Adv.
Mr. Pawan Upadhyay & Mr. Jayesh Gaurav
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1
Mr. Hasan Murtaza for R.3
Mr. Hemant Singh & Ms. Shikha Ohri for R.4

ORDER

It is pointed out that the issue raised in this Appeal is raised in Appeal No. 115 of 2011, which has already been admitted.

Therefore, **Admit.** Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1; Mr. Hasan Murtaza takes notice on behalf of Respondent No.3 and Mr. Hemant Singh takes notice on behalf of Respondent No.4. Notice to be issued to the other Respondents returnable on 20.10.2011. Dasti service is permitted.

Post the matter on **20.10.2011** along with Appeal No. 115 of 2011. In the meantime, the learned counsel for the

Respondents are directed to file the reply after serving copy on the other side.

(V. J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/SS